

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Order dated 19.12.2002.

Place this matter before a single Bench, except the Present Member (Judicial), for final disposal.

Call
19/12/2002

Member(s)

Order dated 16.1.03

None appeared on behalf of the applicant, nor the applicant present in person. However, respondents are given one week's more time to submit information as per the direction dated 9.12.02 of this Tribunal. Call this matter on 22.01.03 for final disposal.

Vice-Chairman

Order dated 29.1.2003

None appears on behalf of the applicant on call. However, Shri D.N. Mishra, learned counsel for the Respondents is present. In fact in the previous occasion also not only the applicant remained absent but nobody appeared on his behalf. The applicant had also not bothered to submit any rejoinder to the counter for which he was given several opportunities earlier. In the counter the Respondents have denied the allegations ^{brought out} ~~alleged~~ by the applicant. As the counter has remained uncontested by the applicant, and as he is not pursuing the matter in the Court, the matter appears to have become infructuous and accordingly, I reject this O.A. No costs.

VICE-CHAIRMAN

For Admision

DS
15/1/03

Bench

for Admision

DS
22/1/03

Bench

Free copies of final order dt. 29.1.03 issued to counsel for both sides.

DS
31.1.03

S.C. (T)

D
31/01/03